

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.4230/Del/2018
Assessment Year : 2011-12**

DCIT, Cirlce-1, LTU, New Delhi.	Vs	Caparo Engineering India Pvt.Ltd., 101-104, 1 st Floor, Naurang House, 21 K.G. Marg, New Delhi-110001. PAN-AABCC7862N
APPELLANT		RESPONDENT

**ITA No.4012/Del/2018
Assessment Year : 2011-12**

Caparo Engineering India Ltd., 1007-1010, 10 th Floor, Kailash Building, 26, Kasturba Gandhi Marg, New Delhi-110001. PAN-AABCC7862N	Vs	DCIT, Cirlce-1, LTU, New Delhi.
APPELLANT		RESPONDENT

**ITA No.7257/Del/2018
Assessment Year : 2012-13**

ACIT, Cirlce-1, LTU, New Delhi.	Vs	Caparo Engineering India Pvt.Ltd., 101-104, 1 st Floor, Naurang House, 21 K.G. Marg, New Delhi-110001. PAN-AABCC7862N
APPELLANT		RESPONDENT

Appellant by	Sh. M.Barnwal, Sr.DR
Respondent by	Sh.Dron Puri, CA & Sh. Sandeepan Basu, CA
Date of Hearing	08.01.2021
Date of Pronouncement	08.01.2021

ORDER

PER G.S. PANNU, VP :

These appeals by the Revenue and the assessee for the assessment years 2011-12, 2011-12 & 2012-13 are directed against the orders of learned CIT(A), New Delhi dated 23.03.2018, 23.03.2018 & 20.08.2018 respectively.

2. The learned counsel for the assessee, vide its letter dated 04.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In view of the above, all appeals filed by the Revenue are dismissed as well as appeal filed by the assessee is also dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 08th January, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

ASSISTANT REGISTRAR
ITAT, NEW DELHI